

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
RAJYA SABHA
QUESTION NO 30.11.2009
ANSWERED ON
ENTRY BAR FOR TELEVISION INDUSTRY

1119

SHRIMATI SHOBHANA BHARTIA

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :-

(a) whether Government is planning to raise the entry bar for the television industry;

(b) if so, the details thereof;

(c) whether Government has received any complaints that several new channels funded by mafia groups are threatening Government bodies;

(d) if so, the details thereof; and

(e) to what extent the entry bar on television industry is going to curb illegal channels?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING

(SHRI C.M. JATUA)

(a) & (b) :No Sir, however a reference has been made by this ministry to TRAI in October 2009. Among other things, TRAI has been requested to examine the maximum number of channels which can be permitted in the country keeping in view the available spectrum and transponder capacities as well as technological developments and general practice internationally.

(c) :No, Sir. No specific complaint has been received.

(d) :Does not arise.

(e) :Channels which are permitted by the Ministry under Uplinking and Downlinking Guidelines alone can be permitted to be distributed. Unauthorized Channels would attract the provisions of Cable Television Network (Regulation) Act 1995 and Rules framed thereunder.